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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 949/88

Transfer Application No: ---

DATE OF DECISION: 6-7-94

V.R.Pardeshi Petitioner

Mr.A.H.Jadhav Advocate for the Petitioners

Versus

U.O.I. & Ors. Respondent

Mr.S.S.Karke Advocate for the Respondent(s)

ACI
2/217

CORAM :

The Hon'ble Shri B.S.Hegde, Member(J)

The Hon'ble Shri P.P.Srivastava, Member(A)

1. To be referred to the Reporter or not ?
2. Whether it needs to be circulated to other Benches of the Tribunal ?

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(B.S.HEGDE)
M(J)

(7)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. 949/88

V.R.Pardeshi

.. Applicant

-versus-

Union of India & Ors.

.. Respondents

Coram: Hon'ble Shri B.S.Hegde, Member(J)

Hon'ble Shri P.P.Srivastava, Member(A)

Appearances:

1. Mr.A.H.Jadhav
Counsel for the
Applicant.

2. Mr.S.S.Karkera
Counsel for the
Respondents.

ORAL JUDGMENT:
(Per B.S.Hegde, Member(J))

Date: 6-7-94

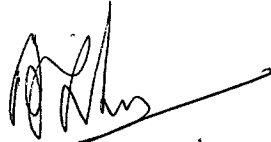
Heard argument of both the counsel.

After hearing the parties it is noticed that representation of the applicant dated 5-1-87 and 6-2-87 are not replied by the respondents so far on the ground that the applicant has preferred an application before the ALC which has already been disposed of by the ALC on the ground that it pertains to administrative matter and there is no need to give any decision in the matter. The applicant has sought relief w.e.f. 19-3-87 the day on which his junior was promoted to higher grade but the said selection has not been challenged in the O.A.

2. After hearing both the sides we are of the view it is just and proper to direct the respondents to dispose of the

representation pending before them by passing a speaking order within a period of one month from the date of receipt of a copy of this order.

3. In the light of above O.A. is disposed of, with no order as to costs.



(P.P. SRIVASTAVA)
Member (A)



(B.S. HEGDE)
Member (J)

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